

(ग) सूचना इकट्ठी को जा रही है और सभा पटल पर रख दी जाएगी।

(घ) विदेशी मुद्रा विनियम अधिनियम के अन्तर्गत विदेशी कम्पनियों को भारत में अपने कारबार के स्वरूप के अनुसार अपने गैर-निवासी श्रेयों को 40 प्रतिशत अथवा 51 प्रतिशत अथवा 74 प्रतिशत तक कम करना है। इसके अलावा अन्य कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

Recovery of Fake Notes

5323. SHRI K. LAKKAPPA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether it is a fact that as recently reported about a fortnight back in a news item in "Deccan Herald" fake notes were recovered from a responsible person who is a relative of one of the Directors of non-nationalised Bank; if so, the details of the report; and

(b) action proposed to be taken?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government have seen a news item regarding the arrest of several persons for faking currency notes which appeared in the Deccan Herald of June 20, 1977. Karnataka Government have reported that although one of the persons arrested in this case is said to be a relative of a Director of a non-nationalised bank, no fake notes were recovered from that arrested person. There is also no evidence implicating the Director of non-nationalised bank with the printing and circulation of counterfeit notes.

(b) The State Government is taking suitable action about this crime.

Chit Funds

5329. SHRI EDUARDO FALEIRO: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether Government propose to prohibit the financial schemes known as "chit funds"; and if so, the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Government have under consideration the enactment of following Bills:—

(1) The Prize Chits and Money Circulation Schemes (Banning) Bill.

(2) The Chit Funds Bill.

The purpose of the first bill is to ban prize chits and money circulation, benefit or savings schemes as they are prejudicial to the public interest. The second bill seeks to regulate and control the activities of the Chit Fund Companies on a uniform basis throughout the country.

एकाउन्टेन्ट जेनेरल वाणिज्य, निर्माण कार्य और विविध को कार्यालय में नियुक्तियां

5330. श्री हुकमदेव नारायण यादव : क्या बिस्व तथा राजस्व और बैंकिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या एकाउन्टेन्ट जेनेरल, वाणिज्य निर्माण कार्य और विविध के कार्यालय में नियुक्ति हेतु 14 फरवरी, 1976 को परीक्षा हुई थी जिसमें उत्तीर्ण हुए छात्रों की सूची बरीयता के आधार पर बनाई गई थी;

(ख) क्या इस सूची से नियुक्ति नहीं करके बाहर से नियुक्ति की गई थी;

(ग) यह परीक्षा लेकर छात्रों को परेशान करने के क्या कारण हैं जबकि रिक्त स्थान नहीं था अथवा रिक्त पदों को बरिष्ठता से भरा जाना था;